

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. C.P. (IB)/100(MB)2024

IN THE MATTER OF

Reliance Commercial Finance Limited

Vs

Azalia Distribution Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Siddha Pamecha (VC)
For the Respondent: Adv. Yashwant Dhanegave (VC)

ORDER

The Ld. Counsel appearing on behalf of the Respondent submits that the reply has already been filed but neither the reply is being shown on the DMS portal nor the hard copy is available in the Court's record. Therefore, the Respondent is directed to furnish the hard copy of the reply before the next date. Adjourned to **09.05.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)